

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M.S.KHURANA ENGINEERING LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M.S. KHURANA ENGINEERING LIMITED
2.	Date of incorporation of corporate debtor	09/09/1998
3.	Authority under which corporate debtor is incorporated / registered	ROC – Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201GJ1998PLC034638
5.	Address of the registered office and principal office (if any) of corporate debtor	2 ND FLOOR, MSK, NEAR KASHIRAMRANABHAVAN,PASSPORT OFFICE-PANJRAPOLEROAD,AMBAW ADI, AHMEDABAD, Gujarat, India, 380015
6.	Insolvency commencement date in respect of corporate debtor	01/04/2024
7.	Estimated date of closure of insolvency resolution process	28/09/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA NANDISH SUNILBHAI VIN IBBI/IPA-001/IP-P02117/2020-21/13270 AFA Validity up to : 30/10/2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C/53, Shanti Niketan Row House, Opp. Sagar Complex, Anand Mahal Road, Surat – 395 009 E.MAIL – ip.nandish.vin@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	301, Sovereign Shopper, Besides Sindhu Seva Samiti School, Near Sneh Sankul Wadi, Anand Mahal Road, Surat– 395 009 E.MAIL – cirp.mskhurana@gmail.com
11.	Last date for submission of claims	15/04/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable As Of Now
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. Not Applicable As Of Now 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:- https://ibbi.gov.in/home/downloads



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M. S. Khurana Engineering Limited** on **01/04/2024**.

The creditors of **M. S. Khurana Engineering Limited** are hereby called upon to submit their claims with proof on or before **15th April 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date :- 04/04/2024

:

Place :- SURAT

Sd/-  
Name and Signature of Interim Resolution Professional

CA NANDISH SUNILBHAI VIN
IBBI/PA-001/IP-P02117/2020-21/13270
AFA Validity up to : 30/10/2024

SBI STATE BANK OF INDIA
STRESSED ASSETS RECOVERY BRANCH (SARB)
1st Floor, Ratna Artemis, 42, Sardar Patel Nagar,
Nr. Girish Cold Drinks Cross Road, Off C.G. Road,
Ellisbridge, Ahmedabad - 380006

CORRIGENDUM
In partial modification of the possession notice published in Newspaper - Financial Express (English), Ahmedabad Edition on 03-04-2024 on page no. 19, the name of the Borrower may be read as "D.J. Pharmaceuticals Pvt Ltd" instead of "D. Pharmaceuticals Pvt Ltd". The other text of the notice will remain unchanged.

Date: 03.04.2024
Place: Ahmedabad

Sd/- Authorized Officer,
State Bank of India,
SARB Ahmedabad.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
BVM FINANCE PRIVATE LIMITED
NOT HAVING ANY BUSINESS ACTIVITIES AT PRESENT

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	BVM FINANCE PRIVATE LIMITED CIN: U65910GJ1994PTC022164
2. Address of the registered office	Block No. 457, Village Chhatrai, Taluka Kaloj, Dist. Gandhinagar, Gujarat 382729
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Gujarat
5. Installed capacity of main products/ services	Not applicable as the Company has no manufacturing operations
6. Quantity & value of main products/ services sold in last financial year	The Company has no material business operations in the last financial year
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be obtained by sending email at: sachin.bhattbhatt@gmail.com or cirp.bvm@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details can be obtained by sending email at: sachin.bhattbhatt@gmail.com or cirp.bvm@gmail.com
10. Last date for receipt of expression of interest	19/04/2024
11. Date of issue of provisional list of prospective resolution applicants	22/04/2024
12. Last date for submission of objections to provisional list	27/04/2024
13. Date of issue of final list of prospective resolution applicants	29/04/2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	29/04/2024
15. Last date for submission of resolution plans	04/06/2024
16. Process email id to submit EOI	cirp.bvm@gmail.com

Sd/-
Mr. Sachin Dinkar Bhattbhatt
Resolution Professional for BVM Finance Private Limited
Registration No.: IBBI/IPA-003/IP-N090138/2017-2018/11514
A-604, Royal Edifice, Behind Iscon Heights, Kunal Cross Roads, Gotri, Vadodara 390 023

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
M.S. KHURANA ENGINEERING LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	M.S. KHURANA ENGINEERING LIMITED
2. Date of incorporation of Corporate Debtor	09/09/1998
3. Authority under which Corporate Debtor is incorporated / registered	ROC - Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45201GJ1998PLC034638
5. Address of the registered office and principal office (if any) of Corporate Debtor	2nd Floor, MSK, Near Kashi Ramnabhan, Passport Office-Panjanapole, Ambawadi, Ahmedabad, Gujarat, India, 380015
6. Insolvency commencement date in respect of Corporate Debtor	01/04/2024
7. Estimated date of closure of insolvency resolution process	28/09/2024
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	CA NANDISH SUNILBHAI VIN Reg. No.: IBBI/IPA-001/IP-P02117/2020-21/13270 AFA Valid upto : 30/10/2024
9. Address & email of the interim resolution professional, as registered with the board	C/53, Shanti Niketan Row House, Opp. Sagar Complex, Anand Mahal Road, Surat - 395 309 Email: nandish.vin@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	301, Sovereign Shopper, Besides Sindhua Samiti School, Near Swesh Sankul Wadi, Anand Mahal Road, Surat- 395 009. Email: crp.ms.khurana@gmail.com
11. Last date for submission of claims	15/04/2024
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable As Of Now
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Not Applicable As Of Now 2. Not Applicable As Of Now 3. Not Applicable As Of Now
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M.S. Khurana Engineering Limited** on **01/04/2024**. The creditors of **M.S. Khurana Engineering Limited** are hereby called upon to submit their claims with proof on or before **15th April 2024** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
CA NANDISH SUNILBHAI VIN
Date: 04.04.2024 Interim Resolution Professional for M.S. KHURANA ENGINEERING LIMITED
Place: Surat IBBI/IPA-001/IP-P02117/2020-21/13270

STATE BANK OF INDIA
Branch office at Sanganeri Gate, M.I Road, Jaipur, Rajasthan - 302003

POSSESSION NOTICE (As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized Officer of State Bank of India under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 8 of the Security Interest (Enforcement) rules 2002, issued Demand Notices upon the Borrowers/Co-borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower/Co-borrowers having failed to repay the amount, notice is hereby given to the Borrower/Co-borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The Borrower/Co-borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of State Bank of India.

Name and Address of Borrowers & Date of Demand Notice	Description of Property(ies) & Date of Possession	Amount demanded in Possession Notice (Rs.)
1. Uttam Singh 2. Sovan Kanwar No. 1 & 2 are having address at - F.No.302, 3rd Flr., Bldg No B-2, Paiki Nr. Sayan Circle, Olpad, Surat, Wing-G (Radhekrishna-G), Radhekrishna Resi, Nr. Sayan Circle, Surat, Gujarat- 394540. 3. Balvantsing Samartaji Rajput having address at - Flat No.105, Shiv Dhara Complex, Hariom Nagar, Katargam, Dimple, 4 Rasta, Surat, Gujarat -395004 Demand Notice Date: 8th March, 2022 Loan No. RHAHSUR000057306 (PR00751634)	All the piece and parcel of immovable property bearing FLAT NO. G/302 ON THIRD FLOOR, IN THE BUILDING NO. B/2, OF THE WING G, KNOWN AS RADHEY KRISHNA RESIDENCY, SITUATED AT SAYAN BEARING BLOCK NO. 78, 79 AND 81 OF VILLAGE SAYAN, TALUKA OLPAD, DISTRICT SURAT, ADMEASURING 35.50 SQ. MTRS. BUILT UP AREA, ALONG WITH UNDIVIDED SHARE IN LAND FOR ROAD AND COP ADMEASURING 19.92 SQ. MTRS. Date of Possession: 3rd April, 2024	Rs. 1468453/- (Rupees Fourteen Lakh(s) Sixty Eight Thousand Four Hundred Fifty Three Only) as on 16th December, 2023

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place: Surat
Date: 4/4/2024

Sd/- (Authorized Officer),
State Bank of India.

Shri Jagdamba Polymers Limited
CIN: L17239GJ1985PLC007829

Registered Office: HARMONY, 4th Floor, 15/A, Shree Vidhyanagar Co.op. Hsg. Soc. Ltd., Opp. Nabard, Nr. Usmanpura Garden, Ahmedabad - 380014 • Tel.: 079-26565792, E-mail Id: admin@jagdambapolymers.com • Website: www.shrijagdamba.com

NOTICE
(For the attention of the Equity Shareholders of the Company)
Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF) Demat Account

This Notice is hereby given to shareholders of the Company pursuant to the provisions of Section 124(6) of the Companies Act, 2013 ("the Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules")

In accordance with the procedure prescribed under the Rules, individual communication is being sent to those shareholders at their latest available address who has not claimed dividend with respect to the Equity shares held in the company during the past seven consecutive years from FY 2015-16 and whose shares are liable to be transferred to IEPF Authority. The Company has also uploaded complete details of such shareholders on its website. The concerned shareholders are requested to verify the details of the shares liable to be transferred to IEPF Authority. The Shareholders may further note that the details of the concerned shareholders as uploaded by the Company on its website shall be deemed as adequate notice in respect of issue of the new share certificate(s) by the Company / Corporate Action for the purpose of transfer of shares to IEPF Demat Account pursuant to the Rules.

Shareholders can claim their unclaimed dividend by writing to the Company / Registrar and Transfer Agent (RTA) of the Company viz. Skyline Financial Services (P) Ltd. by providing Investor Service Request Form ISR - 1, Form ISR - 2, Form No. SH 13 (Nomination Form) or Form ISR-3 (Opt out of Nomination) duly filled as per the instructions stated therein along with the supporting documents including original cancelled cheque stating the name of Account holder in case of physical securities.

Copy of the Client Master List is to be submitted in case of securities in electronic form. Payment will be made to the Bank Account registered against the demat account. Please note that the last day for claiming the dividends is June 20, 2024. In case the dividends are not claimed by the said date, the Company would initiate necessary action for transfer of unclaimed dividends and shares held by the concerned shareholders in favour of the IEPF Authority without any further notice, in accordance with the Rules, as under:

- **For shares held in physical form** : Duplicate share certificate(s) in lieu of the original share certificate(s) will be issued and converted into DEMAT form for the purpose of transfer in favour of the IEPF Authority on completion of necessary formalities. The original share certificate(s) which stand registered in the name of the shareholder(s) will be deemed cancelled and non-negotiable.
- **For shares held in demat form** : The Company shall inform the Depositories to execute the corporate action and debit the shares lying in the demat account of the shareholder(s) and transfer such shares in favour of the IEPF Authority.

The concerned shareholder(s) are further informed that all future benefits arising on such shares would also be transferred to the IEPF Authority.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and equity shares transferred to the IEPF Authority pursuant to the said Rules.

The Shareholder(s) may note that in the event of transfer of their unclaimed dividends and shares to the IEPF Demat Account (including all benefits accruing on such shares, if any), the concerned shareholder(s) are entitled to claim the same from the IEPF Authority by submitting an online application in the prescribed e-Form IEPF-5, available on the website www.iepf.gov.in and sending a physical copy of the same, duly signed (as per the specimen signature recorded with the Company) to the Company at its Registered Office along with the requisite documents enumerated in e-Form IEPF-5. For any queries in respect of the above matter, shareholders may contact M/s. Skyline Financial Services (P) Ltd., the Registrar and share transfer agents of the company at D-153A, 1st Floor, Okhla Industrial Area, I, New Delhi-110020, email: admin@skylineta.com; Website: www.skylineta.com.

For, **Shri Jagdamba Polymers Limited**
SD/-
Vikas Agarwal
Director

Date: 03-04-2024
Place: Ahmedabad

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not an assumption.**

**Inform your opinion with
detailed analysis.**

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before taking a side.**

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